

SHRI MUHAMMED KHUDA BUKHSH: If we discuss this matter now, it will be tantamount to sitting in judgment on the Supreme Court, the highest judiciary in the land. We must take this point into consideration.

MR. SPEAKER: I follow your point.

SHRI VIKRAM MAHAJAN (Kangra): Two fundamental points have been raised; one is regarding a matter which is pending in a court of law, i.e. a case pending in the Supreme Court in which an assurance has been given by the Attorney General; secondly, a question of privilege is involved against the Attorney General. In the adjournment motion, both these issues are involved.

SHRI SHYAMNANDAN MISHRA: No, no.

SHRI VIKRAM MAHAJAN: Before an adjournment motion is admitted, there are certain conditions which have to be fulfilled. I refer to rule 58 which says:

"The right to move the adjournment of the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions, namely"—

Kindly to (iv) and (vii).

(iv) the motion shall not raise a question of privilege;

"(vii) the motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India".

Since these two matters have been brought in in the adjournment motion, it is out of order.

MR. SPEAKER: Shri Mahajan has raised a very vital and important

point, that there is no question of privilege which can be raised in an adjournment motion. You cannot have everything, the best of both the worlds and 'treat it as either privilege or as adjournment', because the rule is clear on the point. He has pointed it out. I myself was thinking alike.

(Interruptions)

MR. SPEAKER: All right. I hold it in order as an adjournment motion. Those who are in favour of leave being granted will kindly rise in their seats—I find 58 have risen. Leave is granted.

SHRI ATAL BIHARI VAJPAYEE: When do we discuss it?

SHRI JYOTIRMOY BOSU: Tomorrow.

MR. SPEAKER: The time is already fixed in the rules. I have accepted it. The rules provide that it will be taken up at 4 O'clock.

13.40 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI M. B. RANA):
Sir, on behalf of Shri Raj Bahadur,
I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Rules 1973 (Hindi and English versions) published in Notification No G.S.R. 136 in Gazette of India dated the 10th February, 1973, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-4674/73.]
- (2) A copy of the Delhi Motor Vehicles (Sixth Amendment) Rules, 1972 (Hindi and Eng-

[Shri M. B. Rana]

lish versions) published in Notification No. F. 3(80)/72-Tpt. in Delhi Gazette dated the 2nd January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4675/73]

CERTIFIED ACCOUNTS AND AUDIT REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-4676/73].

IMPORT TRADE CONTROL POLICY FOR 1973-74

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1973-74—Vol. I & II. [Placed in Library. See No. LT-4677/73].

AGREEMENT UNDER NATIONAL HIGHWAY ACT

SHRI M. B. RANA: I beg to lay on the Table a copy of the Agreement dated the 13th December, 1972 (Hindi and English versions) entered into between the Central Government and the Government of the State of West Bengal regarding Belgharia Expressway including the road portion of Vivekananda bridge, connecting National Highways 2 and 34 under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT-4678/73].

ANDHRA UNIVERSITY (AMENDMENT) ORDINANCE, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:

- (1) A copy of the Andhra University (Amendment) Ordinance 1972 (No. 7 of 1972) promulgated by the Governor of Andhra Pradesh on the 30th December, 1972, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (2) A statement explaining the circumstances why the Ordinance could not be laid before the Legislature.

[Placed in Library. See No. LT-4675/73.]

REPORT OF THIRD CENTRAL PAY COMMISSION

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Speaker, Sir, I rise to place on the Table of the House the report of the Third Central Pay Commission which was presented to me on the 31st March, 1973 afternoon. [Placed in Library. See No. LT-4680/73]. In view of the anxiety of the hon. Members to know the contents of the report, I have taken the first available opportunity of presenting to this House a few cyclostyled copies of the report. Necessary steps are being taken to get the report printed as early as possible for the use of the Members. The Hindi version of the report will also be prepared and placed on the Table of the House in due course.

The Government has already established a special cell to examine the recommendations of the Commission expeditiously. It is, therefore, not possible at this stage to express any